

PRIVATE MEMBERS' BILLS

MR. CHAIRMAN: Hon. Members, Private Members' Business Bills for introduction. मुझे लगातार डर लग रहा था कि कहीं आप Annexure 1 पर न आ जाएं।

(MR. DEPUTY CHAIRMAN *in the Chair.*)

MR. DEPUTY CHAIRMAN: Private Members' Business Bills for introduction.

The Representation of the People (Amendment) Bill, 2022 (amendment of section 62); Shri Iranna Kadadi to move for leave to introduce the Bill. Shri Iranna Kadadi; not present. The Constitution (Amendment) Bill, 2022 (insertion of new article 21B); Shri Iranna Kadadi to move for leave to introduce the Bill. Shri Iranna Kadadi; not present. Then, the Right of Children to Free, Compulsory and Quality Education (Amendment) Bill, 2023; Shri Iranna Kadadi to move for leave to introduce the Bill. Shri Iranna Kadadi; not present. The Prevention and Eradication of Human Sacrifice and Other Superstitious Practices Bill, 2022. Shri Binoy Viswam; not present. The Constitution (Amendment) Bill, 2023 (amendment of articles 58, 66, 72 etc.). Shri Binoy Viswam; not present. The Constitution (Amendment) Bill, 2024 (amendment of Eighth Schedule). Shri Binoy Viswam; not present.

The Right of Children to Free and Compulsory Education (Amendment) Bill, 2022

MR. DEPUTY CHAIRMAN: The Right of Children to Free and Compulsory Education (Amendment) Bill, 2022. Shri A.A. Rahim.

SHRI A.A. RAHIM (Kerala): Sir, I move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.

The question was put and the motion was adopted.

SHRI A.A. RAHIM: Sir, I introduce the Bill.

The Constitution (Amendment) Bill, 2023 (amendment of article 371A)

SHRI A.A. RAHIM (Kerala): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI A.A RAHIM: Sir, I introduce the Bill.

The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Amendment) Bill, 2023

SHRI A. A. RAHIM (Kerala): Sir, I move for leave to introduce a Bill further to amend the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The question was put and the motion was adopted.

SHRI A.A RAHIM: Sir, I introduce the Bill.

The Kashmiri Pandits (Recourse, Restitution, Rehabilitation and Resettlement) Bill, 2022

SHRI VIVEK K. TANKHA (Madhya Pradesh): Sir, I move for leave to introduce a Bill to provide for social, political and economic rehabilitation of Kashmiri Pandits, protection of their property, restoration of their cultural heritage, ensuring their safety and security, provision of rehabilitation and resettlement package to them and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI VIVEK K. TANKHA: Sir, I introduce the Bill.

The Witness Protection Bill, 2023

SHRI S. NIRANJAN REDDY (Andhra Pradesh): Sir, I move for leave to introduce a Bill to provide adequate protection and assistance to witnesses in criminal cases and to establish a procedure and mechanism to provide such protection and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI S. NIRANJAN REDDY: Sir, I introduce the Bill.